

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1882  
ANSWERED ON:22.11.2010  
CORPORATISATION OF MAJOR PORTS  
Reddy Shri K. Jayasurya Prakash

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government is likely to corporatise major ports soon;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the present financial position thereof, port-wise?

**Answer**

MINISTER OF SHIPPING (SHRI G.K.VASAN)

(a) to (c): A bill was introduced in the Lok Sabha on 31.8.2001 to amend the MPT Act 1963 by bringing in enabling provisions to facilitate corporatisation of Major Ports. The Bill was referred to the Department related Parliamentary Standing Committee on Transport, Tourism and Culture for examination. The report of the committee was laid on the Table of Rajya Sabha on 19th February, 2003. While the government was formulating its response to the observations and recommendations given in the report, 13th Lok Sabha dissolved. Consequently, the Bill lapsed. The government has now, decided to first review the performance of the Ennore Port which is the first corporatised port of India, through a Committee of Experts, before formulating Government Policy for corporatisation or otherwise of Major Port in the Country.

(d): Port-wise Financial position for the period ending 31st March, 2010:

(Rupees in Crores)  
Sl.No Name of the Port Operating Income Operating Expenditure Surplus

1. Kolkatta	1424.20	1057.97	366.23
2. Paradip	748.87	390.60	358.27
3. Visakhapatnam	660.21	468.30	191.91
4. Ennore	142.06	46.33	95.73
5. Chennai	718.35	532.84	185.51
6. Tuticorin	240.40	118.61	121.79
7 Cochin	232.08	232.95	-0.87
8. New Mangalore	318.45	183.26	135.19
9. Mormugao	326.83	235.25	91.58
10. Mumbai	959.55	870.45	89.10
11. J.N.P.T	1042.06	393.70	648.36
12 Kandla	449.19	360.48	88.71